

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2104  
ANSWERED ON:23.07.2014  
TRANSGENDER OPTION  
Roy Prof. Saugata

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has proposed/likely to propose inclusion of third option, "transgender" in its application forms for academic programmes;
- (b) if so, the details thereof;
- (c) whether the Supreme Court has given any direction in this regard; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (b): Yes, Madam. Under Sarva Shiksha Abhiyan (SSA), Department of School Education & Literacy has already advised all the State/UT Governments (except J & K) to take appropriate action for inclusion of "third gender" children among the socially and educationally backward classes for the purpose of admission in educational institutions.

Further, in the application proforma for submission of proposals by the States/UTs under National Means-cum-Merit Scholarship Scheme (NMMSS) and National Scheme of Incentive to Girls for Secondary Education (NSIGSE), transgender option alongwith male and female has already been included from 2013-14 onwards.

(c) to (d): Yes, Madam. Supreme Court vide its judgement dated 15th April, 2004 in Writ Petition (Civil) No. 400 of 2012 has directed to treat and grant legal recognition to transgenders as "third gender".